

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.565 of 2011

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.59-60/JSR/2011 dated 22.09.2011 passed by Commissioner (Appeals) of Central Excise & Service Tax, Ranchi)

Commissioner of CGST & Excise, Jamshedpur

Division III, Baidehi Bhawan, Akashwani Chowk, Road No.21, Adityapur I, Jamshedpur

Appellant

VERSUS

M/s Om Construction

S-3/9, Adityapur Housing Board, Seraikela-Kharsawan, Jamshedpur

Respondent

APPEARANCE :

Shri K.Chowdhury, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76152/2023

DATE OF HEARING : 24.07.2023

DATE OF DECISION : 24.07.2023

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

sd

**(K.Anpazhakan)
Member (Technical)**

mm